IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-693(PB)/2019

IN THE MATTER OF:

Mr. Vijender Singh Yadav .... Applicant/petitioner
v.
Rajesh Projects (India) Pvt. Ltd. .... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.07.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner: Mr. Nitin Kaushik, Adv.
For the respondent Mr. Sandeep Buraria, Adv.

ORDER

Cost paid. Learned counsels for the parties state that the parties are negotiating for an amicable settlement and the matter be adjourned to 26.07.2019.

List on 26.07.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.07.2019
Aarti Makker